

S U P R E M E      C O U R T   O F      I N D I A  
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SUNIL THOMAS

TRANSFER PETITION (CIVIL.) NO(s). 686-707 OF 2009

UNION OF INDIA

Petitioner(s)

VERSUS

A.P.SELVARAJAN & ORS.

Respondent(s)

With SLP(C)No.36137-36158, 36269, 36270/2009, 2360 and 26373/2010

Date: 25/10/2010      These Petitions were called on for hearing today.

For Petitioner(s)

Mr. Shreekant N. Terdal,Adv.

Mr. B. Krishna Prasad,Adv.

Mr. Y.P. Mahajan,Adv.

Mrs. Anil Katiyar,Adv.

Mr. Manoj Kaushik,Adv.

For Respondent(s)

Ms. Shirin Khajuria,Adv.

Mr. E.C. Agrawala ,Adv

Mr. Subramonium Prasad ,Adv

Ms. Sangeeta Bharti,Adv.

Mr. R. Prakash ,Adv

Mr. Mukesh Kumar,Adv.

M/S. M.V. Kini & Associates ,Adv

Mr. O.P. Khaitan & Co.

Mr. Sanjay Jain,Adv.

Mr. D. Vyas,Adv.

Mr. Chirag M. Shroff,Adv.

Respondent-IN-Person

Ms. Jyoti Mendiratta,Adv.

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Ms. Vandana,Adv.

UPON hearing counsel the Court made the following  
O R D E R

In T.P.(C) No.686 to 696, 698 to 702, 704 and 707/2009 service was already completed. Last chance for filing counter affidavit by each of the respondent is over.

Hence, place the matter before the Hon'ble Court, as per Rule.

In T.P.(C) No.697/2009 await return of notice of the

all the respondents.

In T.P.(C) No.703/2009 the sole respondent appeared in person and submits that he does not propose to file counter affidavit. File memo of appearance.

In T.P.(C) No.705/2009 service of notice is complete.

Last chance for filing counter affidavit is over. Hence,

place the matter before the Hon'ble Court, as per Rule.

In SLP(C)No.36137-36158/2009 served respondents granted four weeks time for filing counter affidavit as a last chance. Notices addressed to respondent Nos. 5 and 13 to 23 are still awaited

In SLP(C)No.36269/2009 counsel for the petitioner was directed to remit process fee and spare copy of the pleadings as a last chance. Defects not cured inspite of last opportunity granted. Hence, place the matter before

the Hon'ble Judge in Chamber for appropriate orders.

In SLP(C)No.36270/2009 service of notice is complete.

The sole respondent granted four weeks time as a last chance for filing Vakalatnama and counter affidavit. In SLP(C)No.2460/2010 respondent No. 3 has not been

served. Notice addressed to respondent 3 returned without any signature and date. Counsel for the petitioner granted four weeks time for taking fresh steps in correct

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address. In the meanwhile office to address the postal authorities to find out whether respondent No. 3 has been served or not.

In SLP(C)No.26373/2010 await return of notice of all the respondents.

List the incomplete matters on 3.12.2010.

(SUNIL THOMAS)  
Registrar